

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**O.A.NO. 060/0766/2019 Date of order:- 13.11.2019.**

Coram: **Hon'ble Mr. Sanjeev Kaushik, Member (J)**

B.S.Lamdharia s/o Chouhal Singh, r/o H.No.1360, Sector 49-B,  
Chandigarh-160049.

.....Applicant.

( By Advocate :- Mr. Mandeep Singh, proxy counsel for Sh. Anil  
Kumar Lamdharia)

Versus

1. The Director, Himachal Pradesh, GDC, Survey of India, Sector 32, Chandigarh.
2. The Secretary, Central Pension Accounting Officer, Ministry of Finance, Govt. of India, Trikoot II Complex, Bhikaji Cama Place, R.K.Puram, New Delhi-110 006.
3. Regional Pay & Accounts Officer-III, Ministry of Science & Technology ( Survey of India), Great Are Bhawan, Sector 10, Viddhyadhar Nagar, Jaipur-302039.
4. The Surveyor General of India, Block A, Hathi Badkhala, Post Box No.37, Dehradun-248 001(Uttrakhand).

...Respondents

( By Advocate : Mr. K.K.Thakur).

**O R D E R (Oral).**

**Sanjeev Kaushik, Member (J):**

Mr. Thakur, learned counsel for the respondents produced a copy of communication dated 9.9.2019 addressed to him by respondent no.1 along with a copy of letter dated 9.9.2019 written by respondent no.4 to respondent no.1, which are taken on record.

2. Mr. Thakur states that in view of letter dated 9.9.2019, the grievance raised by the applicant in the present petition has been redressed as the applicant has been granted the pension @ Rs.26000/- per month instead of Rs.25250/-. The statement made by the learned counsel for the respondents has not been opposed by the learned counsel for the applicant.

3. Accordingly, the present petition has been rendered infructuous and dismissed as such, as the grievance raised in the petition has been redressed.

**(SANJEEV KAUSHIK)  
MEMBER (J)**

Dated:- 13.11.2019.

Kks

